

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:5057
ANSWERED ON:25.08.2000
FOREIGN EXCHANGE EARNED FROM FILM INDUSTRY
RAGHUNATH JHA

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is great scope of increasing foreign exchange earnings from film industry;
- (b) if so, the measures taken by the Government to explore that area; and
- (c) the details of foreign exchange earned from the film industry during the last three years, year-wise?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) Yes, Sir.

(b) With a view to tapping the film industry's full potential as a foreign exchange earner, this Ministry made the specific recommendation to the Ministry of Finance to add a new section under the Income Tax Act, 1961 – Section 80- HHF extending benefits to exporters of entertainment software. As a result in the Finance Act 1999 Section 80 HHF was added. The benefit of this section was extended to individuals/proprietors engaged in the export of entertainment software as well in the Finance Act 2000.

(c) the Government does not maintain any details regarding export of films. However, details of the Indian films exported during the last three years and the income generated from this as ascertained from Indian Film Exporters Association, is given below;

Year No. of titles Export earnings
Exported (Approx.)

1997-98	190	Rs.200 crores
1998-99	180	Rs.250 crores
1999-2000	240	Rs.400 crores